POST OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF

JMT Auto Ltd.

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This public announcement is in continuation to the Public Announcement ("PA") dated November 5, 2005, the revised public announcement dated January 2, 2006 and public announcement dated February 10, 2006 issued by JM Morgan Stanley Private Limited ("Manager to the Offer"), on behalf of Bach Limited ("Bach", "Acquirer") and ChrysCapital III, LLC ("ChrysCapital", "Person Acting in Concert", "PAC") in the Financial Express, Jansatta, Aajkal and Navshakti. This public announcement should be read in conjunction with the PA and corrigendums issued in continuation thereto, and the Letter of Offer dated December 30, 2005 ("Letter of Offer") that was posted to the shareholders of JMT Auto Limited ("JMTAL", "Target Company"). The terms used but not defined in this public announcement shall have the same meanings assigned to them in the PA and corrigenda issued in continuation thereto, and the Letter of Offer.

This Offer was made by the Acquirer and the PAC to the shareholders (other than Acquirer, PAC and the Promoters) of JMTAL to acquire upto 2,679,041 Equity Shares of JMTAL, representing 20% of the outstanding voting equity share capital of JMTAL, at an Offer Price of Rs. 100/- (Rupees One Hundred only) per fully paid-up Equity Share (the "Offer Price") payable in cash in accordance with regulation 10 of the Regulations, and consequent to the Preferential Issue of Equity Shares of the Target Company to the Acquirer. Intime Spectrum Registry Limited acted as the Registrar to the Offer.

The Offer opened on Wednesday, January 11, 2006 and closed on Monday, January 30, 2006. The summary of the Offer response is as follows:

Sr. No.	Item	Proposed in the Letter of Offer		Actual	
1.	Offer Price per share Interest per share Total Price per share	Rs.100.00 Rs.0.00 Rs.100.00		Rs.100.00 Rs.0.00 Rs.100.00	
2.	Shareholding of acquirer (Number & %) before PA[1]	3,550,000 Equity Shares 26.50%		3,550,000 Equity Shares 26.50%	
3.	Shares acquired by way of MOU or market purchases (Number & %)	Nil		Nil	
4.	Shares acquired in the Offer (Number & %)	2,679,041 Equity Shares 20.00%		17,491 Equity Shares 0.13%	
5.	Size of the Offer (Number of shares multiplied by Total Price per share)	Rs.267.90 million		Rs.1.75 million	
6.	Shares acquired after PA but before 7 working days prior to closure date, if any (Number & %) 6.1 Price of the shares acquired 6.2 Number of shares acquired 6.3 % of shares acquired	Nil		Nil	
7.	Post offer shareholding of Acquirer (Number & %) (2+3+4+6)	6,229,041 Equity Shares 46.50%		3,567,491 Equity Shares 26.63%	
8.	Pre & Post Offer share holding of Public (including the Acquirer)[2]	**Pre-Offer**	**Post Offer**	**Pre-Offer**	**Post Offer**
		7,121,406 53.16%	7,121,406 53.16%	7,121,406 53.16%	7,121,406 53.16%

(1) The Board of Directors of the Target Company issued and allotted, on preferential basis, 3,550,000 fully paid-up Equity Shares of Rs. 10/- each of the Target Company representing 26.5% of the post preferential fully paid-up voting equity share capital of the Target Company for cash at a price of Rs. 100/- including premium of Rs. 90/- per Equity Share to the Acquirer in accordance with the guidelines for preferential issue of the Guidelines.

(2) The Acquirer has received 17,491 Equity Shares representing 0.13% of the fully paid-up voting equity share capital of the Target Company in the Offer. Consequently, out of the 7,121,406 Equity Shares aggregating to 53.16% held by the Public, 3,567,491 Equity Shares aggregating 26.63% will be held by the Acquirer consequent to the Offer and filing of the necessary reports with the RBI.

The last date for payment of consideration to the shareholders of JMTAL who have tendered their shares in the Offer was Tuesday, February 14, 2006. Accordingly, all the payments were despatched by Tuesday, February 14, 2006. The funds lying in the escrow account shall be released on completion of the remaining obligations under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997. Intime Spectrum Registry Limited, Registrar to the Offer has not received any investor complaints in relation to the Offer.

The Board of Directors of the Acquirer and the PAC accept full responsibility for the information contained in this public announcement and also for the obligations of the Acquirer and the PAC under the Regulations.

This Announcement is expected to be available on the SEBI website at http://www.sebi.gov.in

Manager to the Offer

JM MORGAN STANLEY

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Registrar to the Offer

INTIME SPECTRUM REGISTRY LIMITED

Intime Spectrum Registry Limited
C-13 Pannalal Silk Mills Compound,
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Phone : +91 (0)22 2596 0320
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Email : jmtauto@intimespectrum.com
Contact Person : Mr. Vishwas Attavar

On behalf of:
Bach Limited,
Chryscapital III, LLC

Place: Delhi
Date: March 9, 2006